- (vii) (a) Annual Report and Accounts of the Population Research Centre, Himachal Pradesh University, Shimla, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.

 [Placed in Library. See No. L.T. 891/17/19]
- (viii) (a) Annual Report and Accounts of the Population Research Centre, University of Kashmir, Srinagar, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.

 [Placed in Library. See No. L.T. 892/17/19]
- (ix) (a) Annual Report and Accounts of the Population Research Centre, University of Kerala, Kariavattom, Thiruvananthapuram, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.

 [Placed in Library. See No. L.T. 893/17/19]
- (x) (a) Annual Report and Accounts of the Population Research Centre, Andhra University, Visakhapatanam, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.

 [Placed in Library. See No. L.T. 894/17/19]
- (xi) (a) Annual Report and Accounts of the Pharmacy Council of India (PCI), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 884/17/19]

- L Notifications of the Ministry of Finance and the Ministry of Corporate Affairs.
- II. Reports and Accounts (2018-19) of various Insurance Companies and banks and related papers.

- III. The Thirty-third Progress Report on the Action Taken pursuant to the recommendations of the JPC
- IV. Reports and Accounts (2018-19) of various Centres and Institutes and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, I lay on the Table—

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:—
 - (1) G.S.R. 210 (E), dated the 11th March, 2019, publishing the Securities and Exchange Board of India (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) Amendment Rules, 2019.
 - (2) No.SEBI/LAD-NRO/GN/2019/22, dated the 27th June, 2019 publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Third Amendment) Regulations, 2019.
 - (3) No.SEBI/LAD-NRO/GN/2019/23 dated the 25th July, 2019, publishing the Securities and Exchange Board of India (Prohibition of Insider Trading) (Second Amendment) Regulations, 2019.
 - (4) No.SEBI/LAD-NRO/GN/2019/28, dated the 29th July, 2019, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fourth Amendment) Regulations, 2019.
 - (5) No.SEBI/LAD-NRO/GN/2019/29, dated the 29th July, 2019, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Third Amendment) Regulations, 2019.
 - (6) No.SEBI/LAD-NRO/GN/2019/32 dated the 17th September, 2019, publishing the Securities and Exchange Board of India (Prohibition of Insider Trading) (Third Amendment) Regulations, 2019.
 - (7) No.SEBI/LAD-NRO/GN/2019/34, dated the 23rd September, 2019,

- publishing the Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2019.
- (8) No.SEBI/LAD-NRO/GN/2019/35, dated the 23rd September, 2019, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Fourth Amendment) Regulations, 2019.
- (9) No.SEBI/LAD-NRO/GN/2019/37, dated the 23rd September, 2019, publishing the Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2019.
- (10) No.SEBI/LAD-NRO/GN/2019/40, dated the 27th September, 2019, publishing the Securities and Exchange Board of India (Issue and Listing of Debt Securities by Municipalities) (Amendment) Regulations, 2019.

[Placed in Library. For (1) to (10) See No. L.T. 983/17/19]

A copy (in English and Hindi) of the Ministry of Finance (Department of (ii)Economic Affairs), Notification No. S.O. 3743 (E), dated the 18th October, 2019, declaring that a contract for the purchase or sale of a right to buy or sell or a right to buy and sell in future, such underlying goods as notified vide S.O. 3068 (E), dated the 27th September, 2016, as a derivative for the purposes of the Securities Contracts (Regulations) Act, 1956, under subclause (D) of clause (ac) of Section (3) of the said Act.

[Placed in Library. See No. L.T. 813/17/19]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. G.S.R. 211 (E), dated the 11th March, 2019, publishing the Depositories (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) (Amendment) Rules, 2019, under Section 27 of the Depositories Act, 1996.

[Placed in Library. See No. L.T. 984/17/19]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. G.S.R. 212 (E), dated the 11th March, 2019, publishing the Securities Contracts (Regulation) (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) (Amendment) Rules, 2019, under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library. See No. L.T. 985/17/19]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 1314 (E), dated the 11th March, 2019, appointing the 8th day of March, 2019, as the date on which the provisions of Part VI, Part X and Part XI of Chapter VIII of the Finance Act, 2018 shall come into force, under Section 31 of the Securities and Exchange Board of India Act, 1992; sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956 and Section 27 of the Depositories Act, 1996.

[Placed in Library. See No. L.T. 986/17/19]

- (vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under sub-section(3) of Section 15 of the Government Savings Promotion Act, 1873:—
 - (1) G.S.R. 500 (E), dated the 18th July, 2019, publishing the Kisan Vikas Patra (Amendment Rules), 2019.
 - (2) G.S.R. 501 (E), dated the 18th July, 2019, publishing the National Savings Certificates (VIII Issue) (Amendment Rules), 2019.
 - (3) G.S.R. 502 (E), dated the 18th July, 2019, publishing the National Savings Recurring Deposit (Amendment) Rules, 2019.
 - (4) G.S.R. 503 (E), dated the 18th July, 2019, publishing the National Savings (Monthly Income Account) Amendment Rules, 2019.
 - (5) G.S.R. 504 (E), dated the 18th July, 2019, publishing the Senior Citizens Savings Scheme (Amendment) Rules, 2019.

[Placed in Library. For (1) to (5) See No. L.T. 990/17/19]

(6) G.S.R. 505 (E), dated the 18th July, 2019, notifying that the subscriptions made to the Sukanya Samriddhi Accounts Fund on or after the 1st day of July, 2019 and the balances at the credit of the subscriber shall bear interest at the rate of 8.4 per cent per annum.

[Placed in Library. See No. L.T. 997/17/19]

- (7) G.S.R. 506 (E), dated the 18th July, 2019, notifying that the subscriptions made to the Public Provident Fund on or after the 1st day of July, 2019 and the balances at the credit of the subscriber shall bear interest at the rate of 7.9 per cent per annum.
- (8) G.S.R. 507 (E), dated the 18th July, 2019, publishing the National Savings Time Deposit (Amendment) Rules, 2019.

[Placed in Library. See No. L.T. 990/17/19]

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2019/25 dated the 29th July, 2019, publishing the Securities and Exchange Board of India (Delisting of Equity Shares) (Amendment) Regulations, 2019 under Section 31 of Securities Contracts (Regulations) Act, 1956; and Section 31 of the Securities and Exchange Board of India Act, 1992

[Placed in Library. See No. L.T. 1469/17/19]

- (viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992; and sub-section (4) of Section 469 of the Companies Act, 2013:—
 - No.SEBI/LAD-NRO/GN/2019/26 dated the 29th July, 2019, publishing the Securities and Exchange Board of India (Buy-Back of Securities) (Amendment) Regulations, 2019.
 - (2) No.SEBI/LAD-NRO/GN/2019/33 dated the 19th September, 2019, publishing the Securities and Exchange Board of India (Buy-Back of Securities) (Second Amendment) Regulations, 2019.

[Placed in Library. For (1) and (2) See No. L.T. 983/17/19]

- (ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:—
 - (1) No. PFRDA/12/RGL/139/3, dated the 25th June, 2018, publishing the Pension Fund Regulatory and Development Authority (Point of Presence) Regulations, 2018, along with delay Statement.

- No. PFRDA/12/RGL/139/6, dated the 19th February, 2019, publishing the Pension Fund Regulatory and Development Authority (Trustee Bank) (First Amendment) Regulations, 2019, along with delay Statement.
- No. PFRDA/12/RGL/139/8, dated the 19th February, 2019, publishing the Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System) (Fifth Amendment) Regulations, 2019, along with delay Statement.
- No. PFRDA/12/RGL/139/5, dated the 29th July, 2019, publishing the Pension Fund Regulatory and Development Authority (National Pension System Trust) (First Amendment) Regulations, 2019.
- (5) No. PFRDA/12/RGL/139/8, dated the 23rd September, 2019, publishing the Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System) (Sixth Amendment) Regulations, 2019.

[Placed in Library. For (1) to (5) See No. L.T. 982/17/19]

A copy (in English and Hindi) of the Ministry of Finance (Department of (x) Financial Services), Notification No. G.S.R. 790 (E), dated the 16th October, 2019, publishing the Life Insurance Corporation of India (Staff) Amendment Rules, 2019, under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. L.T. 987/17/19]

- (xi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-
 - G.S.R. 513 (E), dated the 18th July, 2019, publishing the Central Goods and Services Tax (Fifth Amendment) Rules, 2019.
 - G.S.R. 514 (E), dated the 18th July, 2019, amending Notification No. G.S.R. 322 (E), dated the 23rd April, 2019, to insert certain entries in the original Notification.

[Placed in Library. For (1) and (2) See No. L.T. 743/17/19]

- (3) G.S.R. 534 (E), dated the 29th July, 2019, amending Notification No. G.S.R. 322 (E), dated the 23rd April, 2019, to substitute certain entries in the original Notification.
- (4) G.S.R. 539 (E), dated the 31st July, 2019, amending Notification No. G.S.R. 673 (E), dated the 28th June, 2017, to insert/omit certain entries in the original Notification.
- (5) G.S.R. 540 (E), dated the 31st July, 2019, amending Notification No. G.S.R. 691 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.
- (6) G.S.R. 583 (E), dated the 20th August, 2019, amending Notification No. G.S.R. 323 (E), dated the 23rd April, 2019, to substitute certain entries in the original Notification.
- (7) G.S.R. 589 (E), dated the 21st August, 2019, amending Notification No. G.S.R. 455 (E), dated the 28th June, 2019, to insert certain entries in the original Notification.
- (8) G.S.R. 615 (E), dated the 31st August, 2019, notifying the class of registered persons who are required to furnish FORM ITC-04 under sub-rule (3) of rule 45 of Central Goods and Services Tax Rules, 2017 read with Section 143 of the Act, shall not be required to furnish the said FORM for the period from July, 2017 to March, 2019, provided that the said persons shall furnish the details of all the challans in respect of goods dispatched to a job worker in the period from July, 2017 to March, 2019 but not received from a job worker or not supplied from the place of business of the job worker as on the 31st March, 2019, in serial number 4 of FORM ITC-04 for the quarter April-June, 2019.
- (9) G.S.R. 616 (E), dated the 31st August, 2019, appointing the 1st day of September, 2019, as the date on which the provisions of Section 103 of the Central Goods and Services Tax Act, 2017, shall come into force.
- (10) G.S.R. 617 (E), dated the 31st August, 2019, amending Notification No.

- G.S.R. 452 (E), dated the 28th June, 2019 to insert certain entries in the original Notification.
- (11) G.S.R. 618 (E), dated the 31st August, 2019, Seeking to waive the amount of late fee payable under Section 47 of the Act, for the month of July, 2019, by certain persons specified therein, in FORM GSTR-1 and GSTR-6 of Central Goods and Services Tax Rules, 2017, on or before the 20th September, 2019.
- (12) G.S.R. 683 (E), dated the 24th September, 2019, appointing the 24th day of September, 2019 as the date on which the provisions of rules 10, 11, 12, and 26 of the Central Goods and Services Tax (Fourth Amendment Rules, 2019, shall come into force.
- (13) G.S.R. 709 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 673 (E), dated the 28th June, 2017, to omit/insert/substitute certain entries in the original Notification.
- (14) G.S.R. 712 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 674 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.
- (15) G.S.R. 715 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 675 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.
- (16) G.S.R. 718 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 1263 (E), dated the 31st December, 2018, to substitute certain entries in the original Notification.
- (17) G.S.R. 721 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 189 (E), dated the 7th March, 2019, to insert certain entries in the original Notification.
- (18) G.S.R. 724 (E), dated the 30th September, 2019, exempting all the goods supplied for specified projects under Food and Agricultural Organisation of the United Nations (FAO) from certain Central Tax leviable thereon under the said Act.

- (19) G.S.R. 729 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 196 (E), dated the 7th March, 2019, to insert certain entries in the original Notification.
- (20) G.S.R. 731 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 690 (E), dated the 28th June, 2017, to substitute/insert/omit certain entries in the original Notification.
- (21) G.S.R. 734 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 691 (E), dated the 28th June, 2017, to substitute/insert entries in the original Notification.
- (22) G.S.R. 737 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 692 (E), dated the 28th June, 2017, to substitute/insert certain entries in the original Notification.
- (23) G.S.R. 740 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 67 (E), dated the 25th January, 2018, to insert certain entries in the original Notification.
- (24) G.S.R. 743 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 254 (E), dated the 29th March, 2019, to substitute certain entries in the original Notification.
- (25) G.S.R. 746 (E), dated the 30th September, 2019, notifying that service by way of grant of alcoholic liquor licence by public authorities, under sub-section (2) of Section 7 of the Central Goods and Service Tax Act, 2017, shall be treated neither as a supply of goods nor a supply of service.
- (26) G.S.R. 767 (E), dated the 9th October, 2019, Seeking to prescribe the due date for furnishing of return in FORM GSTR-3B for the months of October, 2019 to March, 2020.
- (27) G.S.R. 768 (E), dated the 9th October, 2019, Seeking to prescribe the due dates for furnishing of return in FORM GSTR-1 for registered persons having aggregate turnover of up to than 1.5 crore rupees for the quarters from October, 2019 to December, 2019 and from January, 2020 to March, 2020, as mentioned therein.

- the Table
- (28) G.S.R. 769 (E), dated the 9th October, 2019, Seeking to prescribe the due date for furnishing of return in FORM GSTR-1 for registered persons having aggregate turnover of more than 1.5 crore rupees for the months of October, 2019 to March, 2020.
- (29) G.S.R. 770 (E), dated the 9th October, 2019, Seeking to make filing of annual return under sub-section (i) of section 44 of the Act for Financial Years 2017-18 and 2018-19, optional for small taxpayers whose aggregate turnover does not exceed ₹ 2 crores rupees and who have not filed the said return before the due date.
- (30) G.S.R. 771 (E), dated the 9th October, 2019, amending Notification No. G.S.R. 618 (E), dated the 31st August, 2019, to insert certain entries in the original Notification.
- (31) G.S.R. 772 (E), dated the 9th October, 2019, publishing the Central Goods and Services Tax (Sixth Amendment) Rules, 2019.
- (32) G.S.R. 809 (E), dated the 24th October, 2019, amending Notification No. G.S.R. 322 (E), dated the 23rd April, 2019, to insert certain entries in the original Notification.

[Placed in Library. For (3) to (32) See No. L.T. 803/17/19]

- (33) G.S.R. 845 (E), dated the 14th November, 2019, publishing the Central Goods and Services Tax (Seventh Amendment) Rules, 2019.
- (34) G.S.R. 846 (E), dated the 14th November, 2019, amending Notification No. G.S.R. 453 (E), dated the 28th June, 2019, to insert certain entries in the original Notification.
- (35) G.S.R. 847 (E), dated the 14th November, 2019, amending Notification No. G.S.R. 454 (E), dated the 28th June, 2019, to insert certain entries in the original Notification.
- (36) G.S.R. 848 (E), dated the 14th November, 2019, amending Notification No. G.S.R. 455 (E), dated the 28th June, 2019, to insert certain entries in the original Notification.
- (37) G.S.R. 849 (E), dated the 14th November, 2019, amending Notification

No. G.S.R. 452 (E), dated the 28th June, 2019, to insert certain entries in the original Notification.

[Placed in Library. For (33) to (37) See No. L.T. 995/17/19]

(xii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R 820 (E) dated the 31st October, 2019, amending Notification No. G.S.R. 609 (E), dated the 19th June, 2017 to substitute certain entries in the original Notification, under Section 166 of the Central Goods and Services Tax Act, 2017 and Section 24 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 805/17/19]

- (xiii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-
 - G.S.R. 542 (E), dated the 31st July, 2019, amending Notification G.S.R. 684 (E), dated the 28th June, 2017, to insert certain entries in the Notification.
 - (2) G.S.R. 713 (E), dated the 30th September, 2019, amending Notification G.S.R. 667 (E), dated the 28th June, 2017, to insert certain entries in the Notification.
 - G.S.R. 716 (E), dated the 30th September, 2019, amending Notification G.S.R. 668 (E), dated the 28th June, 2017, to insert certain entries in the Notification.
 - G.S.R. 719 (E), dated the 30th September, 2019, amending Notification G.S.R. 1266 (E), dated the 31st December, 2018, to substitute certain entries in the Notification.
 - (5) G.S.R. 723 (E), dated the 30th September, 2019, Seeking to exempt all goods supplied to the Food and Agricultural Organisation for execution of projects listed in the Annexure therein from the whole of Integrated Tax leviable thereon under Section 5 of the Act, subject to the condition mentioned therein.

entries in the Notification.

- G.S.R. 733 (E), dated the 30th September, 2019, amending Notification G.S.R. 684 (E), dated the 28th June, 2017, to substitute/insert certain
- (7) G.S.R. 736 (E), dated the 30th September, 2019, amending Notification G.S.R. 685 (E), dated the 28th June, 2017, to substitute/insert certain entries in the Notification.
- (8) G.S.R. 742 (E), dated the 30th September, 2019, amending Notification G.S.R. 260 (E), dated the 29th March, 2019, to substitute certain entries in the Notification.
- (9) G.S.R. 748 (E), dated the 30th September, 2019, notifying the place of supply of Research and Development services related to pharmaceutical sector as per section 13 (3) of the said Act, as recommended by GST Council.

[Placed in Library. For (1) to (9) See No. L.T. 815/17/19]

- (xiv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memoranda:—
 - G.S.R. 544 (E), dated the 31st July, 2019, amending Notification No. G.S.R. 703 (E), dated the 28th June, 2017, to insert certain entries in the Notification.
 - (2) G.S.R. 714 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 711 (E), dated the 28th June, 2017, to insert certain entries in the Notification.
 - (3) G.S.R. 717 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 712 (E), dated the 28th June, 2017, to insert certain entries in the Notification.
 - (4) G.S.R. 720 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 1269 (E), dated the 31st December, 2018, to substitute certain entries in the Notification.

- (5) G.S.R. 725 (E), dated the 30th September, 2019, Seeking to exempt all goods supplied to the Food and Agricultural Organisation for execution of projects listed in the Annexure therein from the whole of Integrated tax leviable thereon under sub-section (7) of Section 3 of the customs Tariff Act, 1975, subject to conditions mentioned therein.
- (6) G.S.R. 735 (E), dated the 30th September, 2019, amending Notification G.S.R. 703 (E), dated the 28th June, 2017, to substitute/insert certain entries in the Notification.
- (7) G.S.R. 738 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 704 (E), dated the 28th June, 2017, to substitute/insert certain entries in the Notification.
- (8) G.S.R. 744 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 266 (E), dated the 29th March, 2019, to substitute certain entries in the Notification.

[Placed in Library. For (1) to (8) See No. L.T. 809/17/19]

- (xv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of The Integrated Goods and Services Tax Act, 2017; and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-
 - G.S.R. 541 (E), dated the 31st July, 2019, amending Notification G.S.R. 666 (E), dated the 28th June, 2017, to insert/omit certain entries in the Notification.
 - (2) G.S.R. 710 (E), dated the 30th September, 2019, amending Notification G.S.R. 666 (E), dated the 28th June, 2017, to omit/insert/substitute certain entries in the Notification.
 - (3) G.S.R. 730 (E), dated the 30th September, 2019, amending Notification G.S.R. 683 (E), dated the 28th June, 2017, to substitute/insert/omit certain entries in the Notification.
 - (4) G.S.R. 739 (E), dated the 30th September, 2019, amending Notification

- G.S.R. 72 (E), dated the 25th January, 2018, to insert an explanation clause therein.
- (5) G.S.R. 745 (E), dated the 30th September, 2019, notifying that Service by way of grant of alcoholic liqure licence by public authorities shall be treated neither as a supply of good nor a supply of service.

[Placed in Library. For (1) to (5) See No. L.T. 815/17/19]

- (xvi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017; and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-
 - G.S.R. 543 (E), dated the 31st July, 2019, amending Notification No. G.S.R. 710 (E), dated the 28th June, 2017, to insert/omit certain entries in the Notification.
 - (2) GS.R. 711 (E), dated the 30th September, 2019, amending Notification No. GS.R. 710 (E), dated the 28th June, 2017, to omit/substitute/insert certain entries in the Notification.
 - (3) G.S.R. 722 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 191 (E), dated the 7th March, 2019, to insert certain entries in the Notification.
 - (4) G.S.R. 732 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 702 (E), dated the 28th June, 2017, to substitute/omit/insert certain entries in the Notification.
 - (5) G.S.R. 741 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 78 (E), dated the 25th January, 2018, to insert an explanation clause therein.
 - (6) G.S.R. 747 (E), dated the 30th September, 2019, notifying that service by way of grant of alcoholic liquor license by public authorities shall be treated neither as a supply of goods nor a supply of service.

[Placed in Library. For (1) to (6) See No. L.T. 809/17/19]

(xvii) A copy (in English and Hindi) of the Ministry of Finance (Department of

Revenue) Notification No. G.S.R. 781 (E), dated the 14th October, 2019, amending Notification No. G.S.R. 1004 (E), dated the 8th October, 2018 to substitute certain entries in the original Notification, under Section 24 of the Union Territory Goods and Services Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 996/17/19]

(xviii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 588 (E), dated the 21st August, 2019, publishing the Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019, under sub-section (3) of Section 132 of the Finance (No.2) Act, 2019, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 993/17/19]

- (xix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-
 - (1) No. 45/2019-Customs (N.T.), dated the 20th June, 2019, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods w.e.f. 21st June, 2019.
 - (2) S.O. 2067 (E), dated the 25th June, 2019, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
 - (3) S.O. 2219 (E), dated the 28th June, 2019, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
 - (4) No. 48/2019-Customs (N.T.), dated the 4th July, 2019, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods w.e.f. 5th July, 2019.
 - (5) S.O. 2450 (E), dated the 9th July, 2019, amending Notification No. S.O.

- 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (6) S.O. 2521 (E), dated the 15th July, 2019, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (7) No. 52/2019-Customs (N.T.), dated the 18th July, 2019, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods w.e.f. 19th July, 2019.
- (8) S.O. 2750 (E), dated the 31st July, 2019, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (9) G.S.R. 545 (E), dated the 1st August, 2019, publishing the Sea Cargo Manifest and Transhipment (Amendment) Regulations, 2019.
- (10) No. 55/2019-Customs (N.T.), dated the 1st August, 2019, determining the rate of exchange for conversion of certain foreign currency, given in schedule therein, into Indian currency or *vice-versa* for imported and export goods w.e.f. 2nd August, 2019.
- (11) No. 56/2019-Customs (N.T.), dated the 5th August, 2019, amending Notification No. 55/2019-Customs (N.T.), dated the 1st August, 2019, to substitute certain entries in the original Notification.
- (12) G.S.R. 566 (E), dated the 8th August, 2019, amending Notification No. G.S.R. 193 (E), dated the 2nd April, 1997, to insert certain entries in the original Notification.
- (13) S.O. 2872 (E), dated the 8th August, 2019, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (14) No. 59/2019-Customs (N.T.), dated the 13th August, 2019, amending Notification No. 55/2019-Customs (N.T.), dated the 1st August, 2019, to substitute certain entries in the original Notification.

- (15) No. 60/2019-Customs (N.T.), dated the 14th August, 2019, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* tor imported and export goods w.e.f. 15th August, 2019.
- (16) S.O. 2946 (E), dated the 14th August, 2019, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (17) S.O. 3148 (E), dated the 30th August, 2019, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (18) G.S.R. 624 (E), dated the 2nd September, 2019, amending Notification No. G.S.R. 413 (E), dated the 8th May, 2000 to substitute certain entries in the original Notification.
- (19) No. 63/2019-Customs (N.T), dated the 5th September, 2019, determining the rate of Exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa*, for imported and export goods w.e.f. 6th September, 2019.
- (20) S.O. 3271 (E), dated the 13th September, 2019, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (21) G.S.R. 654 (E), dated the 13th September, 2019, amending Notification No. G.S.R. 193 (E), dated the 2nd April, 1997, to insert certain entries in the original Notification.
- (22) G.S.R. 666 (E), dated the 17th September, 2019, amending Notification No. G.S.R. 785 (E), dated the 30th June, 2017, to substitute/insert certain entries in the original Notification.
- (23) No. 66/2019-Customs (N.T.), dated the 19th September, 2019, determining the rate of Exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa*, for imported and export goods w.e.f. 20th September, 2019.

[Placed in Library. For (1) to (23) See No. L.T. 991/17/19]

- (24) G.S.R. 684 (E), dated the 24th September, 2019, amending Notification No. G.S.R. 785 (E), dated the 30th June, 2017, to insert certain entries in the original Notification.
- (25) G.S.R. 706 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 291 (E), dated the 23rd July, 1996, to substitute certain entries in the original Notification.
- (26) G.S.R. 726 (E), dated the 30th September, 2019, Seeking to exempt all goods imported by Food and Agricultural Organisation for execution of projects listed in the Annexure therein.
- (27) G.S.R. 728 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 476 (E), dated the 6th July, 2019, to insert certain entries in the original Notification.

[Placed in Library. For (24) to (27) See No. L.T. 808/17/19]

- (28) S.O. 3549 (E), dated the 30th September, 2019, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (29) No. 72/2019-Customs (N.T.), dated the 3rd October, 2019, determining the rate of Exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or vice-versa, for imported and export goods w.e.f. 4th October, 2019.
- (30) G.S.R. 763 (E), dated the 9th October, 2019, publishing the Courier Imports and Exports (Clearance) Second Amendment Regulations, 2019.
- (31) G.S.R. 764 (E), dated the 10th October, 2019, publishing the Courier Imports and Exports (Electronic Declaration and Processing) Second Amendment Regulations, 2019.
- (32) S.O. 3716 (E), dated the 15th October, 2019, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (33) No. 76/2019-Customs (N.T.), dated the 17th October, 2019, determining the rate of Exchange for conversion of certain foreign currencies, given

- in schedules therein, into Indian currency or *vice-versa*, for imported and export goods w.e.f. 18th October, 2019.
- (34) G.S.R. 819 (E), dated the 31st October, 2019, publishing the Sea Cargo Manifest and Transhipment (Second Amendment) Regulations, 2019.
- (35) S.O. 3958 (E), dated the 31st October, 2019, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (36) No. 81/2019-Customs (N.T.), dated the 7th November, 2019, determining the rate of Exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa*, for imported and export goods w.e.f. 8th November, 2019.
- (37) S.O. 4131 (E), dated the 15th November, 2019, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (38) G.S.R. 1092 (E), dated the 25th November, 2016, rescinding Notification No. G.S.R. 758 (E), dated the 19th November, 2004, under Section 159 of the Customs Act, 1962, along with Explanatory Memorandum and Delay Statement.

[Placed in Library. For (28) to (38) See No. L.T. 991/17/19]

(xx) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 727 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 785 (E), dated the 30th June, 2017 to substitute certain entries in the original Notification, under Section 159 of the Customs Act, 1962; and sub-section (7) of Section 9A of the Custom Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 808/17/19]

(xxi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 2672 (E), dated the 26th July, 2019, exempting certain class of persons, subject to the conditions specified therein, from the requirement of furnishing a return of income under sub-

section (1) of Section 139 of the Income -tax Act, 1961 from Assessment Year 2019-20 onwards, under Section 296 of the said Act, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 742/17/19]

(xxii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R 851 (E) dated the 15th November, 2019, amending Notification No. G.S.R. 1180 (E), dated the 6th December, 2018, to substitute certain entries in the original Notification, under Section 159 of the Customs Act, 1962; and sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 994/17/19]

- (xxiii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 74 of the Prevention of Money-Laundering Act, 2002, along with Explanatory Memoranda:-
 - G.S.R. 582 (E), dated the 20th August, 2019, publishing the Prevention of Money-laundering (Maintenance of Records) Third Amendment Rules, 2019.
 - G.S.R. 669 (E), dated the 18th September, 2019, publishing the Prevention of Money-laundering (Maintenance of Records) Fourth Amendment Rules, 2019.
 - (3) G.S.R. 840 (E), dated the 13th November, 2019, publishing the Prevention of Money-laundering (Maintenance of Records) Fifth Amendment Rules, 2019.

[Placed in Library. For (1) to (3) See No. L.T. 988/17/19]

- (xxiv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 172 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-
 - S.O. 3071 (E), dated the 26th August, 2019, publishing the Central Goods and Services Tax (Seventh Removal of Difficulties) Order, 2019. [Placed in Library. See No. L.T. 816/17/19]

[Placed in Library. See No. L.T. 995/17/19]

- (xxv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 13 of the Goods and Services Tax (Compensation to States) Act, 2017, along with Explanatory Memoranda:-
 - (1) G.S.R. 700 (E), dated the 28th June, 2017, appointing the 1st day of July, 2017, as the date on which all the provisions of the Goods and Services Tax (Compensation to States) Act, 2017, shall come into force.
 - (2) G.S.R. 820 (E), dated the 1st July, 2017, publishing the Goods and Services Tax Compensation Cess Rules, 2017.

[Placed in Library. For (1) and (2) See No. L.T. 655/17/19]

(3) G.S.R. 73 (E), dated the 29th January, 2019, appointing the 1st day of February, 2019, as the date on which the provisions of the Goods and Services Tax (Compensation to States) Amendment Act, 2018, shall come into force.

[Placed in Library. See No. L.T. 655/17/19]

(4) G.S.R. 707 (E), dated the 30th September, 2019, amending Notification No. G.S.R. 720 (E), dated the 28th June, 2017, to insert/substitute certain entries in the original Notification.

[Placed in Library. See No. L.T. 806/17/19]

(xxvi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 708 (E), dated the 30th September, 2019, notifying the goods, the description of which is specified in column (3) of the Table therein and falling under the tariff item, heading, sub-heading or Chapter, as the case may be, as specified in the corresponding entry in column (2) of the Table therein, in respect of which no refund of unutilized input tax credit of compensation cess shall be allowed, where the credit has accumulated on account of rate of compensation cess on inputs being higher than the rate of compensation cess on the output

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supplies of such goods (other than nil rated or fully exempt supplies), under Section 166 of the Central Goods and Services Tax Act, 2017; and Section 13 of the Goods and Services Tax (Compensation to States) Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 806/17/19]

(xxvii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 564 (E), dated the 31st May, 2016, publishing the Indirect Tax Dispute Resolution Scheme Rules, 2016, under sub-section (3) of Section 218 of the Finance Act, 2016, along with Explanatory Memorandum and Delay Statement.

[Placed in Library. See No. L.T. 22/17/19]

- (xxviii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:-
 - G.S.R. 786 (E), dated the 15th October, 2019, Seeking to impose (1) provisional anti-dumping duty on Flat rolled product of steel, plated or coated with alloy of Aluminum and Zinc originating in, or exported from China PR, Vietnam and Korea RP for a period of six months from the date its publication in the official Gazette.
 - (2) G.S.R. 812 (E), dated the 25th October, 2019, amending Notification No. G.S.R. 498 (E), dated the 25th May, 2018, to add/insert certain entry in the original Notification.
 - G.S.R. 813 (E), dated the 25th October, 2019, rescinding Notification No. G.S.R. 219 (E), dated the 14th March, 2019.
 - (4) G.S.R. 833 (E), dated the 11th November, 2019, rescinding Notification Nos. G.S.R. 428 (E), dated the 7th May, 2018, G.S.R. 810 (E) and G.S.R. 811 (E), both dated the 24th August, 2018.
 - (5) G.S.R. 834 (E), dated the 11th November, 2019, amending Notification No. G.S.R. 11 (E), dated the 5th January, 2017, to insert certain entries in the original Notification.

[Placed in Library. For (1) to (5) See No. L.T. 807/17/19]

- (xxx) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-
 - (1) G.S.R. 411 (E), dated the 7th June, 2019 publishing the Companies (Incorporation) Sixth Amendment Rules, 2019, along with delay Statement.

[Placed in Library. See No. L.T. 86/17/19]

- (2) G.S.R. 466 (E), dated the 1st July, 2019 publishing the Companies (Significant Beneficial Owners) Second Amendment Rules, 2019, along with delay Statement.
- (3) G.S.R. 467 (E), dated the 1st July, 2019 publishing the Nidhi (Amendment) Rules, 2019, along with delay Statement.
- (4) G.S.R. 527 (E), dated the 25th July, 2019 publishing the Companies (Registration Offices and Fees) fourth Amendment Rules, 2019.
- (5) G.S.R. 528 (E), dated the 25th July, 2019 publishing the Companies (Appointment and Qualification of Directors) Third Amendment Rules, 2019.

[Placed in Library. For (2) to (5) See No. L.T. 1264/17/19]

- (6) G.S.R. 571 (E), dated the 14th August, 2019 publishing the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Second Amendment Rules, 2019.
- (7) G.S.R. 574 (E), dated the 16th August, 2019 publishing the Companies (Share Capital and Debentures) Amendment Rules, 2019.
- (8) G.S.R. 603 (E), dated the 28th August, 2019 publishing the Companies (Incorporation) Seventh Amendment Rules, 2019.

[Placed in Library. For (7) to (9) See No. L.T. 1264/17/19]

(10) G.S.R. 682 (E), dated the 23rd September, 2019, publishing the National Company Law Tribunal (Salary, Allowances and other Terms and Conditions of Service of President and other Members) Amendment Rules, 2019.

[Placed in Library. See No. L.T. 980/17/19]

- (11) G.S.R. 702 (E), dated the 30th September, 2019 publishing the Investor Education and Protection Fund Authority (Recruitment, Salary and other Terms and Conditions of Service of General Manager and Assistant General Manager) Amendment Rules, 2019.
- (12) G.S.R. 703 (E), dated the 30th September, 2019 publishing the Investor Education and Protection Fund Authority (Recruitment, Salary and other Terms and Conditions of Service of Deputy General Manager, Private Secretary, Personal Assistant, Stenographer, Senior Secretariat Assistant (SSA) and junior Secretariat Assistant (JSA)) Amendment Rules, 2019.

[Placed in Library. For (11) and (12) See No. L.T. 814/17/19]

- (13) G.S.R. 749 (E), dated the 1st October, 2019, publishing the Companies (Registration Offices and Fees) Fifth Amendment Rules, 2019.
- (14) G.S.R. 750 (E), dated the 1st October, 2019, publishing the Companies (Appointment and Qualification of Directors) Fourth Amendment Rules, 2019.
- (15) G.S.R. 777 (E), dated the 11th October, 2019, publishing the Companies (Meetings of Board and its Powers) Amendment Rules, 2019.
- (16) G.S.R. 792 (E), dated the 16th October, 2019, publishing the Companies (cost records and audit) Amendment Rules, 2019.
- (17) G.S.R. 794 (E), dated the 16th October, 2019, publishing the Companies (Filing of Documents and Forms in Extensible Business Reporting Language), Amendment Rules, 2019.

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- (18) G.S.R. 793 (E), dated the 16th October, 2019, publishing the Companies (incorporation) Eighth Amendment Rules, 2019.
- (19) G.S.R. 803 (E), dated the 22nd October, 2019, publishing the Companies (Accounts) Amendment Rules, 2019.
- (20) G.S.R. 804 (E), dated the 22nd October, 2019, publishing the Companies (Appointment and Qualification of Directors) Fifth Amendment Rules, 2019.
- (21) G.S.R. 805 (E), dated the 22nd October, 2019, publishing the Companies (Creation and Maintenance of databank of Independent Directors) Rules, 2019.

[Placed in Library. For (13) to (21) See No. L.T. 1264/17/19]

- (xxxi) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G/18-CWA/9/2019 dated the 26th September, 2019, publishing the 60th Annual Report and Audited Accounts of the Council of the Institute of Cost Accountants of India, for the year ending 31st March, 2019, under Section 40 of Cost and Works Accountants Act, 1959.

 [Placed in Library. See No. L.T. 978/17/19]
- (xxxii) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. F. No. 104/39/Accts., dated the 27th September, 2019, publishing the 39th Annual Report and Audited statements of consolidated accounts along with the Auditor's Report thereon for the year ending March 31, 2019 of the Council of the Institute of Company Secretaries of India, under Section 40 of the Company Secretaries Act, 1980.

[Placed in Library. See No. L.T. 977/17/19]

(xxxiii) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No.1-CA(5)/70/2019 dated the 30th September, 2019, publishing the 70th Annual Report and Audited accounts of the Council of the institute of Chartered Accountants of India, for the year ending 31st March, 2019, under Section 30B of Chartered Accountants Act, 1949.

[Placed in Library. See No. L.T. 979/17/19]

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(xxxiv) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 699(E), dated the 30th September, 2019, amending Notification No. G.S.R. 38(E), dated the 19th January, 2011, to substitute certain entries in the original notification, under Section 30B of the Chartered Accountants Act, 1949.

[Placed in Library. See No. L.T. 979/17/19]

(xxxv)A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. S.O. 3705 (E), dated the 14th October, 2019, delegating the powers and functions of the Central Government, to provide officers and other employees to the Tribunal and the Appellate Tribunal, referred to in sub-section (1) of Section 418 of the Act, to the President and Chairperson of the said Tribunal and the Appellate Tribunal, as the case may be, subject to the conditions as specified in the recruitment rules of the respective posts as approved and notified by the Central Government, under sub-section (2) of Section 458 Companies Act, 2013.

[Placed in Library. See No. L.T. 1277/17/19]

- A copy each (in English and Hindi) of the following papers, under Section II. (A) 29 of the Life Insurance Corporation Act, 1956:—
 - Sixty-second Annual Report and Annual Accounts of the Life (a) Insurance Corporation of India (LIC), Mumbai, for the year 2018-19 together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 969/17/19]

- A copy each (in English and Hindi) of the following papers, under Section 42 and sub-section (5) of Section 40 of the National Housing Bank Act, 1987:--
 - Annual Report and Accounts of the National Housing Bank (NHB), (a) New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - Report on the Performance of the said Bank, for the year 2018-19. [Placed in Library. See No. L.T. 976/17/19]

- (C) A copy each (in English and Hindi) of the following papers, under sub-section(5) of Section 30 of the Small Industries Development Bank of India, Act, 1989:—
 - (a) Annual Report and Accounts of the Small Industries Development Bank of India (SIDBI), Lucknow (Part I and Part II), for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Report on the working of the above Bank, for the year 2018-19. [Placed in Library. See No. L.T. 1470/17/19]
- (D) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—
 - (i) (a) Annual Report and Accounts of the National Insurance Company Limited, Kolkata, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

 [Placed in Library. See No. L.T. 962/17/19]
 - (ii) (a) Annual Report and Accounts of the IFCI Limited, New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Report on the Performance of the above Corporation, for the year 2018-19.

[Placed in Library. See No. L.T. 968/17/19]

- (iii) (a) Eighty-second Liquidator's Report on the voluntary winding up of the Industrial Investment Bank of India Limited (IIBI), Kolkata, for the period from 01.04.2019 to 30.06.2019, together with the Auditor's Report on the Accounts.
 - (b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.04.2019 to 30.06.2019.

[Placed in Library. See No. L.T. 966/17/19]

(iv) (a) Eighty-fifth Liquidator's Report on the voluntary winding up of the

Industrial Investment Bank of India Limited (IIBI), Kolkata, for the period from 01.07.2019 to 30.09.2019, together with the Auditor's Report on the Accounts.

(b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.07.2019 to 30.09.2019.

[Placed in Library. See No. L.T. 967/17/19]

- (v) (a) Forty-seventh Annual Report and Accounts of the General Insurance Corporation of India, Mumbai, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

 [Placed in Library. See No. L.T. 961/17/19]
- (vi) (a) Annual Report and Accounts of the New India Assurance Company Limited , Mumbai, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

 [Placed in Library. See No. L.T. 964/17/19]
- (vii) (a) Annual Report and Accounts of the Oriental Insurance Company Ltd., New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

 [Placed in Library. See No. L.T. 963/17/19]
- (viii) (a) Annual Report and Accounts of the United India Insurance Company Ltd., Chennai, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
 [Placed in Library. See No. L.T. 962/17/19]

III. A copy (in English and Hindi) of the Thirty-third Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee (JPC) on Stock Market Scam and matters relating thereto (December, 2019).

[Placed in Library. See No. L.T. 998/17/19]

- IV. A copy each (in English and Hindi) of the following papers:—
 - (i) (a) Twenty-sixth Annual Report and Accounts of the Centre, for Development Economics (CDE), Delhi School of Economics, Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report. [Placed in Library. See No. L.T. 971/17/19]
 - (ii) (a) Annual Report and Accounts of the Centre for Policy-Research (CPR), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

 [Placed in Library. See No. L.T. 972/17/19]
 - (iii) (a) Thirty-second Annual Report and Accounts of the Institute for Studies in Industrial Development (ISID), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

 [Placed in Library. See No. L.T. 973/17/19]
 - (iv) (a) Annual Report and Accounts of the Institute for Social and Economic Change (ISEC), Bengaluru, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

 [Placed in Library. See No. L.T. 970/17/19]
 - (v) (a) Twenty-sixth Annual Report and Accounts of the Madras School of Economics (MSE), Chennai, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.
 [Placed in Library. See No. L.T. 974/17/19]